

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 75012 of 2017

(Arising out of Order-in-Original No. 05/COMMR/BOL/2016 dated 27.09.2016 passed by the Commissioner of Central Excise and Service Tax Commissionerate, Bolpur, Nanoor Chandidas Road, Sian, Bolpur, District: Birbhum, West Bengal, PIN – 731 204)

**Shri Surendra Kumar Jain, Director,
M/s. Chhabra Ispat Private Limited**
Nakrajora, P.S.: Salanpur,
P.O.: Burdwan, West Bengal, PIN – 713 357

: Appellant

VERSUS

Commissioner of Central Excise and Service Tax : Respondent
Bolpur Commissionerate,
Nanoor Chandidas Road, Sian, Bolpur,
District: Birbhum, West Bengal, PIN – 731 204

APPEARANCE:

None for the Appellant

Shri B.K. Singh, Authorized Representative, for the Respondent

CORAM:

**HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 77856 / 2025

DATE OF HEARING / DECISION: 03.12.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received from them. It is observed from the records that the matter had come up before the Bench on several occasions and sufficient opportunities have been given to the appellant to represent their case, but they have failed to appear. Even on the last date of hearing of the appeal, the appellant remained unrepresented. Therefore, it appears that the appellant is not interested in pursuing the present appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd